



भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India

Remittance Advice

Attachment Proceeding No. 15747 and 15748 of 2026
Certificate No. 9247 of 2026

The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 9247 of 2026 dated July 27, 2026, had directed attachment of Bank accounts of **Sulabh Dikshit [Defaulter] (PAN: ANEPD9669B)** in the matter of trading based stock recommendations using social media YouTube in the scrip of Sadhna Broadcast Ltd against the total due of Rs. 5,76,000/- (*Rupees Five Lakh Seventy-Six Thousands Only*) with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated July 27, 2026 has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated August 21, 2026 has been issued to you.
3. And whereas, the current amount of dues/liability to be recovered from the Defaulter by SEBI as on date are amounting to **Rs.5,91,000/- (*Rupees Five Lakh Ninety-One Thousand Only*)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund, forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRRDPEN9247 of ICICI Bank (IFS Code: ICIC0000106) immediately** and intimate these remittance details by email to deepshikhaL@sebi.gov.in, rajank@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	



“हम हिन्दी में पत्राचार का स्वागत करते हैं।”



Continuation Sheet

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Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues

5. This direction is issued in exercise of powers conferred under **section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.**

Given under my hand and seal at New Delhi on this 07th day of October, 2026.



— Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi